CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri Bhanu Bhushan, Member
- 3. Shri R.Krishnamoorthy, Member

Petition No. 81/2008 along with I.A.No. 9/2008

In the matter of

Approval of incentive based on availability of 400 kV D/C Gorakhpur-Lucknow transmission line, 400 kV D/C Barielly-Mandola transmission line and 400 kV D/C Muzaffarpur-Gorakhpur transmission line (50% share), associated with Tala Hydro Electric Power Project, East-North inter-connector and Northern Region Transmission System for the year 2007-08.

And in the matter of

Powerlinks Transmission Limited, New Delhi

..Petitioner

Vs

- 1. Power Grid Corporation of India Limited, Gurgaon... Respondent
- 2. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
- 4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
- 5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
- 6. Himachal Pradesh State Electricity Board, Shimla
- 7. Punjab State Electricity Board, Patiala
- 8. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 9. Power Development Department, Govt. of J&K, Jammu
- 10. Uttar Pradesh Power Corporation Ltd. Lucknow
- 11. Delhi Transco Ltd, New Delhi
- 12. BSES Yamuna Power Limited, New Delhi
- 13. BSES Rajdhani Power Ltd., New Delhi
- 14. North Delhi Power Ltd., New Delhi
- 15. Chief Engineer, Chandigarh Administration, Chandigarh
- 16. Uttaranchal Power Corporation Ltd, Dehradun
- 17. North Central Railway, Allahabad

Proforma Respondents

ORDER

The petitioner seeks approval of incentive for the year 2007-08 for the transmission elements owned, and operated by it based on availability, in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as "the 2004 regulations"), namely-

- (a) 400 kV D/C Gorakhpur-Lucknow transmission line (Date of commercial operation- 1.8.2006) (intra-regional);
- (b) 400 kV D/C Bareilly-Mandola transmission line (Date of commercial line- 1.5.2006) (intra-regional); and
- (c) 400 kV D/C Muzaffarpur-Gorakhpur transmission line (inter-regional) (50%), (Date of commercial operation-1.9.2006).
- 2. The petitioner has claimed incentive for the year 2007-08 as per the following details:

S. No.	Transmission System Elements	Pro rata Equity (Rs. in lakh)	Availability in %	Availability Qualifying for Incentive (%)	Incentive claimed (Rs. in lakh)
1.	Intra-regional AC transmission system	11709.86	99.63	1.63	190.87
2.	Inter-regional AC transmission lines	6023.39	99.86	1.86	112.04
	Total	17733.25			302.91

3. The petition is admitted. The petitioner has stated that copy of the petition has been served on the respondents. The respondents may file their reply by 29.8.2008 with an advance copy to the petitioner who may file its rejoinder latest by 30.9.2008. List this petition on 11.11.2008.

I. A. No.9/2008

This interlocutory application has been filed for an ad interim order for permitting the petitioner to realize incentive based on availability of transmission system as claimed in the main petition. We direct that the petitioner, as an interim

measure, shall be paid 80% of the incentive claimed in the main petition. With this order, I.A .stands disposed of.

Sd/-(R.KRISHNAMOORTHY) MEMBER

sd/-(BHANU BHUSHAN) (DR.PRAMOD DEO)
MEMBER CHAIRPERSON

sd/-

New Delhi dated the 29th July 2008